

Read – High Court letter No. R.G./1611/20/2020, dt. 23<sup>Rd</sup>, June, 2020

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District Court, Thane  
Date : 06/07/2020.

C I R C U L A R

The Hon'ble e-Committee, Supreme Court of India, has launched for e-filing portal “**efiling.ecourts.gov.in**” for enabling the Advocates and Litigants to file their matters online.

All the Advocates and Litigants in the District are hereby informed that to get themselves registered on the said portal before e-filing. All the concerned are further requested to take a note of the guidelines issued by Hon'ble High Court in this regard.

All concerned to take note of the above circular.

*RJOP*

(R. M. Joshi)  
**Principal District & Sessions Judge  
Thane**

**Encl. -** Above letter.

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By E-mail

No.Comp./ /2020.  
District & Sessions Court, Thane  
Date :- 06/07/2020.

Copy forwarded with compliments for information and necessary action :-

1. The District Judge – \_\_ & Additional / Assistant Sessions Judge,  
Thane / Kalyan / Palghar / Vasai.
2. The Ad-hoc District Judge – \_\_ & Additional / Assistant Sessions  
Judge, Thane / Vasai / Palghar
3. The \_\_ Civil Judge, J.D.& J.M.F.C.\_  
Thane/Vashi/Kalyan/Ulhasnagar/Shahapur/Bhiwandi/Murbad/Wada/  
Jawhar/ Vasai/Palghar/Dahanu.
- 4 The J.M.F.C. Railway Court, Kalyan/ Virar
5. The \_\_ Civil Judge, S.D. & Additional C.J.M.U Thane / Kalyan / Palghar /  
Vasai.
- 6 The Chief Judicial Magistrate, Thane.
7. The District Government Pleader / Thane / Kalyan / Palghar / Vasai.
8. The Registrar, District & Sessions Court, Thane.
9. The Bench Clerk, Hon'ble Principal District & Sessions Court, Thane.

By order



Registrar  
District Court, Thane

6 JUL 2020

Tel.No. 22 61 75 34 (O)

No. : RG/1611/28/2020  
Date : 23 June 2020

S.B. Agrawal  
Registrar General

High Court of Judicature at  
Bombay, Mumbai 400 032.

To,  
All Principal District Judges/Principal Judges.

**Subject :** Motivating and requesting Advocates in District and Taluka Courts for registering themselves on e-filing Portal.

Sir / Madam,

Apropos the subject noted above, Hon'ble eCommittee Supreme Court of India has launched e-filing services on e-filing portal [efiling.ecourts.gov.in](http://efiling.ecourts.gov.in) for enabling the Advocates and Litigants to file their matters online.

It is necessary for the Advocates and Litigants to get themselves registered on the said portal before e-filing. This registration activity is one time process. To facilitate and help Advocates to get themselves registered on e-filing portal and file their cases electronically, videos/e-filing manuals are available on the following address <https://efiling.ecourts.gov.in/help/>.

However, in order to increase the response of Advocates and Litigants to the said facility, it is necessary to motivate them. You are therefore requested to motivate and request Advocates in District and Taluka Courts for registering themselves on e-filing Portal. This shall ensure that eCourt Services will reach to its stakeholders.

You are therefore requested to do the needful and report detailed compliance stipulating the measures undertaken for the same within two weeks.

Yours faithfully,

  
Registrar General

4628  
DTC  
Supdt. (Judg) & AG (Computer)  
to attend & advise to all  
Cmty.

Principal District & Session Judge  
Thane 24.06.2020